

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. M.A.460 of 1997  
(O.A.840 of 1997)

Date of Order : 18.5.1998

Present : Hon'ble Mr.D.Purkayastha, Judicial Member.

AMITAVA CHAKRABORTY

vs.

UNION OF INDIA & ORS.  
(EASTERN RAILWAY)

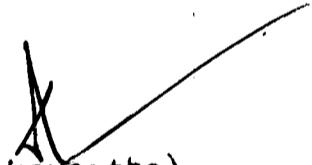
For the applicant : Mr.B.K.P.Karan, counsel.

For the respondents: Mr.P.K.Arora, counsel.

ORDER

Heard Mr.B.K.P.Karan, who submits that he has not filed this M.A. being No.M.A.460 of 1997 arising out of O.A.840 of 1997. But I find that the applicant, Amitava Chakraborty, has filed this miscellaneous application through Mr.B.K.P.Karan, Advocate. Whatever be the facts, ~~but~~ since the 1st.counsel, Mr.B.K.P.Karan has disowned this M.A., the application is dismissed.

O.A.840 of 1997 is fixed for admission hearing on 30.7.1998.

  
(D.Purkayastha)  
Judicial Member